

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.124/TL/2023**

Subject : Application under Section 14, 15 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of Transmission Licence to Khavda II-A Transmission Limited.

Petitioner : Khavda II-A Transmission Limited (KIIATL)

Respondents : Central Transmission Utility of India Limited and 8 Ors.

**Petition No.125/AT/2023**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the Transmission System being established by Khavda II-A Transmission Limited.

Petitioner : Khavda II-A Transmission Limited (KIIATL)

Respondents : Central Transmission Utility of India Limited and 8 Ors.

Date of Hearing : 20.6.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Bhavesh Kundalia, KIIATL  
Shri Swapnil Verma, CTUIL  
Shri Ajay Kumar, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Anil Kumar Yadav, RECPDCL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence for implementation of "Transmission Scheme for evacuation of 4.5 GW RE Injection at Khavda PS under Phase-II – Part A" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. The representative of the Petitioner further submitted as under:

- (a) The scope of the Project, *inter alia*, includes (i) KPS2 (GIS) – Lakadia 765 kV D/c line, (ii) 330 MVAr switchable line reactor at KPS2 end of KPS2 (GIS) – Lakadia 765 kV D/c line, and (iii) 2 Nos. of 765 kV line bays each at Lakadia PS & KPS2 (GIS) for Khavda PS2 (GIS) – Lakadia PS 765 kV D/c line.



(b) Scheduled Commercial Operation Date (SCOD) of the Project is 24 months from the effective date, which works out to March, 2025.

(c) The Petitioner has already impleaded the Western Region beneficiaries as party to the Petition and has also served copy of Petitions on them. However, no response has been received from them.

2. The representative of the Respondent CTUIL submitted that CTUIL has already filed its recommendations, under Section 15(4) of the Electricity Act, 2003, for grant of transmission licence to the Petitioner for executing the Project. He further elaborated the transmission scheme involving Khavda Pooling Stations I, II & III and scope of work thereunder. The representative of CTUIL also apprised the Commission about the status of the project.

3. After hearing representative of the parties, the Commission permitted the Respondents to file their replies/comments on the petitions, if any, within a week, with copy to the Petitioner, who may file its response, thereof, if any, within three days thereafter.

4. The Commission directed the Petitioner to submit, supported with affidavit, (within a week) the copy of Form II posted on its website along with date of posting (required as per the Sub Section 7 of the Section 7 of the CERC (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulation, 2009 read with the Order dated 22.01.2022 in Petition No. 1/SM/2022.

5. The Commission directed CTUIL to submit the following information/clarification on an affidavit within a week:

(a) Status of 4.5 GW RE Generators at Khavda RE Park along with their capacity.

6. Subject to the above, the Commission reserved the matters for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**